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[Price: 0-90 Paise.

### తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, FRIDAY, JANUARY 20, 2017.

## TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 19th January, 2017 and the said assent is hereby first published on the 20th January, 2017 in the Telangana Gazette for general information:—

ACT No. 8 OF 2017.

# AN ACT FURTHER TO AMEND THE TELANGANA VALUE ADDED TAX ACT, 2005.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Value Added Tax (Fourth Amendment) Act, 2016.

Short title and commencement.

[1]

A 287 rsn

### TELANGANA GAZETTE EXTRAORDINARY

[Part IV-B

(2) It shall be deemed to have been come into force with effect from 30<sup>th</sup> July, 2016.

Amendment of Schedule-IV, Act No. 5 of 2005. 2. In the Telangana Value Added Tax Act, 2005, in Schedule IV, after Entry 130, the following entry shall be added, namely, -  $\,$ 

"131. cell phones / mobile phones".

#### A. SANTHOSH REDDY,

Secretaty to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.